

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 22th OF SEPTEMBER, 2022

WRIT PETITION NO.734 OF 2017

Between:-

**MANENDRA SINGH CHOUHAN, SON OF
SHRI BHUPENDRA SINGH CHOUHAN,
AGED ABOUT 20 YEARS, OCCUPATION
STUDENT, RESIDENT OF VILLAGE AND
POST LAKHANWAH, TAHSIL KOTER,
DISTRICT SATNA (MADHYA PRADESH).**

.....PETITIONER

(BY SHRI VIJAY CHANDRA RAI - ADVOCATE)

AND

- 1. BOARD OF SECONDARY EDUCATION,
MADHYA PRADESH, BHOPAL(MADHYA
PRADESH), THROUGH ITS SECRETARY.**
- 2. PRINCIPAL, GOVERNMENT VYANKAT
HIGHER SECONDARY EXCELLENCE
SCHOOL NO.1 SATNA, DISTRICT SATNA
(MADHYA PRADESH).**

....RESPONDENTS

***(SHRI JUBIN PRASAD – ADVOCATE FOR THE RESPONDENT
NO.1)***

*This writ petition coming on for admission this day, the Court
passed the following:*

ORDER

Shri Jubin Prasad fairly submits that this is a matter of correction of surname of the petitioner, which was wrongly communicated in the data sheet by the concerned school, namely, Government Vyankat Higher Secondary Excellence School No.1, Satna (M.P.). He submitted that only four documents are required for correction of such error in mentioning of surname Choudhary in place of Chouhan, which reads as under :-

- “(i) छात्र द्वारा संस्था में प्रवेश लिए जाने के समय अभिभावक/पालक द्वारा भरी गई जानकारी की संस्था प्राचार्य द्वारा प्रमाणित प्रति।
- (ii) संस्था में प्रवेश के समय प्रस्तुत किए गए पूर्व की संस्था के स्थानांतरण प्रमाण पत्र की प्रमाणित प्रति।
- (iii) संस्था प्राचार्य व जिला शिक्षा अधिकारी द्वारा प्रमाणित दाखिला खारिज पंजी की प्रति।
- (iv) स्कूल के मूल अभिलेखों के सत्यापन उपरांत वांछित सुधार किया जा सकेगा।”

2. If these documents are filed, then Board will do the needful and make necessary corrections.

3. In view of such statement, Shri Rai is directed to approach the Board, with the aforesaid documents within thirty days and the Board shall carry out necessary correction after verifying the documents within further period of thirty days.

4. In the above terms, this writ petition is disposed of.

(VIVEK AGARWAL)
JUDGE

